

Sixteenth Lok Sabha

an>

Title: Election of two women members from Lok Sabha to Central Supervisory Board.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA):

Madam, I beg to move:

“That in pursuance of clause (f) sub-section (2) of Section 7 read with clause (a) sub-section (1) of Section 8 of the Pre-Conception & Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two women members from amongst themselves to serve as members of the Central Supervisory Board, subject to provisions of Section 15 and other provisions of the said Act and the Rules made thereunder.”

HON. SPEAKER: The question is:

“That in pursuance of clause (f) sub-section (2) of Section 7 read with clause (a) sub-section (1) of Section 8 of the Pre-Conception & Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two women members from amongst themselves to serve as members of the Central Supervisory Board, subject to provisions of Section 15 and other provisions of the said Act and the Rules made thereunder.”

*The motion was adopted.*

HON. SPEAKER: Now, let us take Item No.22.

